

2023 LiveLaw (SC) 439

IN THE SUPREME COURT OF INDIA
SANJAY KISHAN KAUL; J., ARAVIND KUMAR; J.
WRIT PETITION (CIVIL) Diary No(s). 27458/2022; 01-05-2023
K.C. THARAKAN *versus* STATE BANK OF INDIA & ORS.

Service Law - Dismissed from Service - Matter stood closed in the year 2004 - The review petition was also dismissed - The petitioner has not filed a curative petition but has filed a writ petition under Article 32 of the Constitution of India claiming that injustice has been done to him and the matter should be reopened - No legal system can have a scenario where a person keeps on raking up the issue again and again once it is resolved at highest level. This is complete wastage of judicial time. The writ petition is dismissed with costs of Rs.10,000/-, though we limit the amount of costs considering the petitioner is a dismissed person, to be deposited with the Supreme Court Advocates-on-Record Welfare Fund to be utilized for the SCBA library.

For Petitioner(s) Mr. Mathews Nedumpara, Ms. Manju Jetley, AOR

ORDER

Delay condoned.

The petitioner was dismissed from service and the matter stood closed in the year 2004. The review petition was also dismissed.

The petitioner has not filed a curative petition but has filed a writ petition under Article 32 of the Constitution of India claiming that injustice has been done to him and the matter should be reopened.

No legal system can have a scenario where a person keeps on raking up the issue again and again once it is resolved at highest level. This is complete wastage of judicial time. We, thus, dismiss this petition with costs, though we limit the amount of costs considering the petitioner is a dismissed person.

The writ petition is dismissed with costs of Rs.10,000/- to be deposited with the Supreme Court Advocates-on-Record Welfare Fund to be utilized for the SCBA library.